

some time. It takes time for the Minister to look into them and find out whether he has got ready information and the time he wants. If any hon. Member is anxious that his or her question should be taken up immediately they will kindly tell me. I am not out of their reach.

**Shrimati Renu Chakravarty:** I think it is automatically done by the office.

**Mr. Deputy-Speaker:** Automatically every short notice question is not admitted. We have to look into the short notice question to see whether it is admissible and then ask the Minister. All this procedure has to be gone through. If an hon. Member desires that it should be expedited, it is open to him to come to the Speaker and lay particular emphasis on it and it will be done.

#### WRITTEN ANSWERS TO QUESTIONS

##### EVICITION NOTICES FOR REALIZATION OF RENT ARREARS IN TRIPURA

\*964. **Shri Dasaratha Deb:** (a) Will the Minister of Food and Agriculture be pleased to state how many eviction notices have been served this year on tenants of Tripura for the realization of rent arrears?

(b) How many tenants have submitted written petitions for cancellation of rent-arrears and for the substantial reduction of rent?

(c) Has any action been taken by Government on such petitions and if so, what is the nature of the action taken?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) 90.

(b) 194 petitions were filed for remission of rent and 9 for reduction of rent.

(c) The petitions for remission were rejected after enquiry. The petitions for reduction of rent are under consideration.

##### RAILWAY CARRIAGES (FANS)

371. **Shri Madiah Gowda:** (a) Will the Minister of Railways be pleased to state how many III class Railway carriages in each of the zones, are fitted up with fans?

(b) How many carriages are still to be equipped in each zone?

(c) How long will it take to fit up fans in all the carriages?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (c). A statement showing the required information has been placed on the Table of the House. [See Appendix V, annexure No. 56.]

##### SOCIAL INSURANCE ACT

372. **Shri H. N. Mokerjee:** Will the Minister of Labour be pleased to state whether the Social Insurance Act of 1948 as amended in 1951 is being given effect to, and if so, to what extent?

**The Deputy Minister of Labour (Shri Abid Ali):** The Employees' State Insurance Scheme has been implemented in Delhi and Kanpur. In this connection, the hon. Member may kindly refer to the replies given to the Starred Questions Nos. 322, 100 and 2050 on the 4th March, 22nd May and the 24th July, 1952 respectively.

##### INDIAN MERCHANT NAVY PERSONNEL

373. **Shri S. C. Samanta:** Will the Minister of Transport be pleased to state:

(a) how many Indian Merchant Navy personnel have been trained since 1947 (year by year);

(b) the names of ships used for training;

(c) the names of training centres;

(d) the period of training;

(e) whether it is a fact that a new building is going to be constructed for housing Indian seamen; and

(f) if so, where the building will be located and what will be the cost of construction?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (d). A statement is laid on the Table of the House. [See Appendix V, annexure No. 59.]

(e) to (f). Yes. It is proposed to construct a building in Behala, Calcutta at an estimated cost of about Rs. 10 lakhs to provide hostel accommodation for about 260 seamen.

##### RAILWAY ROLLING STOCK (REPLACEMENT)

374. **Paadit Munishwar Datt Upadhyay:** (a) Will the Minister of Railways be pleased to state what is the total number of locomotives, passenger coaches and wagons requiring replacement during the current year, what is the quota of replacement of this year, and what is the arrears of the last year?

(b) What were the replacement requirements on the 1st April, 1951 in